

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 255/2002 in
OA 1305/2002

New Delhi this the 8th day of November, 2002

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble Shri M.P.Singh, Member (A)

N.D.Qureshi,
PS to DG,ESIC (Retd.),
S/O Late H.Ziauddin,
30, Park End, Vikas Marg,
Delhi-110092

..Review Applicant

VERSUS

1. Union of India
through Secretary,
Ministry of Labour, Shram
Shakti Bhawan, New Delhi
2. Director General,
Employees' State Insurance
Corporation, ESIC Building,
Kotla Road, New Delhi.

..Respondents

O R D E R (by circulation)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman (J)

We have considered the averments made by the applicant in RA 255/2002 which has been filed by him with a prayer to quash the order dated 26.8.2002 in OA 1305/2002 and allow the review application under Section 22(3)(f) of the Administrative Tribunals Act, 1985 read with the provisions of Order 47, Rule 1 CPC and the judgement of the Hon'ble Supreme Court in P.D.Gupta's case.

2. Taking into account the averments made by the review applicant in the review application, we are unable to agree with him that the review application comes within the aforesaid provisions of law under which alone the same can be allowed. Accordingly, RA 255/2002 is rejected.

MPS
(M.P.Singh)
Member (A)

Lakshmi
(Smt.Lakshmi Swaminathan)
Vice Chairman (J)